

Central Administrative Tribunal, Principal Bench

Original Application No.1268 of 2004

M.A.No.1079/2004

New Delhi, this the 24th day of May, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Smt. Gayatri Devi,
W/o Shri M.P. Sharma,
R/o 7/2, Ansari Road,
Darya Ganj, New Delhi-2
2. Smt. Krishna Mal,
W/o Shri Sushil Mal,
R/o AC-128, Shalimar Bagh,
New Delhi
3. Smt. Shakuntla Rani,
W/o Shri Shanker Dass,
R/o H.No. A-5, Mahindra Park,
Delhi-33
4. Smt. Adarsh Kumari,
W/o Shri Ranbir Rai,
R/o H.No. 120B, Ashok Vihar Phase-III
Delhi-9.
5. Smt. Kunti Gupta,
W/o Shri Jagdish Rai,
R/o 51, Chandu Park, (Near Ram Nagar
Krishna Nagar), Delhi-51
6. Smt. Ignatia Minj,
W/o
R/o E Pocket, 291-A,,
LIG Flat, G.T.B. Enclave,
Nand Nagri, Delhi-93
7. Smt. Pratibha Gupta,
W/o Shri V.P. Ratha,
R/o 380 Hakikat Nagar,
Kingsway Camp, Delhi
8. Smt. Raj Kumari,
W/o Shri Om Prakash Chand,
R/o 2/6 D East Azad Nagar,
Gali No. 8, Delhi
9. Smt. Shakuntal Devi,
W/o Shri Om Prakash,
R/o E-2/346-347, Nand Nagri,
Delhi-94
10. Smt. Leela Malik,
W/o Shri Satya Pal Malik,
R/o Block A-1, House No. 98A,
Lawrance Road, Delhi
11. Smt. Savitri Khurana,
W/o Shri Tilak Ram Khurana,
R/o 1/123, Old Rajinder Nagar,
New Delhi

12. Smt. Santosh Bala,
W/o Shri Abhimany Kumar,
R/o 6/129, Lodhi Rajpost Mohalla,
Shahdara, Delhi

13. Smt. Dropadi Gupta,
W/o Shri Kundan Lal,
R/o B-10, Kasturba Niketan,
Lajpat Nagar, New Delhi-24

14. Smt. Gian Narula,
W/o Shri K.K. Narula,
R/o 68/H, Vikaspuri,
New Delhi

15. Smt. Salisaba Topno,
W/o Shri N. Topno,
R/o ED-89C, Pitampura,
Delhi

16. Smt. Shanti Sharma,
W/o Shri Kewal Krishen,
R/o 2642, Basti Punjabi,
Subzi Mandi, Delhi-7

....Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. N.C.T. of Delhi through
The Chief Secretary,
New Secretariat,
New Delhi

2. The Director,
Directorate of Social Welfare,
Canning Lane, K.G. Road,
New Delhi-1

3. The Secretary,
Ministry of Human Resources Development,
Department of Secondary & Higher Education,
New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 1079/2004

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

U S Ag



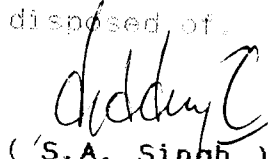
O.A. 1268/2004

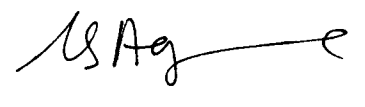
The applicants by virtue of the present application seek that they should be extended the benefit of the decision of 4.4.2002.

2. Applicants are working in the Home and Welfare Department of the Government of National Capital Territory of Delhi. They contend that primary teachers by virtue of the decision of 4.4.2002 have been given the revised pay scales. They have simply been denied the same because they are in the Home and Welfare Department of the Govt. of National Capital Territory of Delhi. In support of his claim, learned counsel relies upon the decision of this Tribunal in the case of Shri Jagdish Raj Gupta and others vs. Union of India and others (O.A.1083/88) decided on 10.5.94 and in the case of Mrs. Gayatri Devi and others vs. Government of National Capital Territory of Delhi and others (O.A.1228/95) decided on 7.10.96.

3. Applicants have submitted a representation copy of which is Annexure A-1.

4. At this stage, therefore, it is directed that respondent no.2 would consider and take a conscious decision in accordance with law preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicants. O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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